

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
MS. MADHUMITA ROY, JUDICIAL MEMBER  
ITA No.7959/Del/2018  
Assessment Year : 2010-11**

<b>Shalini Jain, H-249, 3<sup>rd</sup> Floor, Ashok Vihar, Phase-1, New Delhi-110052 PAN-ACEPJ7184J</b>	<b>Vs.</b>	<b>Income Tax Officer, Ward-34(3), New Delhi</b>
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Ms. Anima Baranwal, Sr. DR

Date of hearing : **29.06.2021**  
Date of pronouncement : **29.06.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-12, New Delhi dated 12.092018.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 12.04.2021, received through email has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 29.06.2021.

*Sd/-*  
**(MADHUMITA ROY)**  
**JUDICIAL MEMBER**

*Sd/-*  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar